

Bill Summary

The Constitution (Scheduled Castes) Order (Amendment) Bill, 2023

- The Constitution (Scheduled Castes) Order (Amendment) Bill, 2023, was introduced in Lok Sabha on July 24, 2023. The Bill amends the Constitution (Scheduled Caste) Order, 1950, with respect to its application to Chhattisgarh. The Order lists the castes and tribes deemed to be Scheduled Castes in states and union territories.
- **Scheduled Castes in Chhattisgarh:** The Bill includes Mahara and Mahra communities as synonyms of the Mehra, Mahar, and Mehar communities in Chhattisgarh.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.